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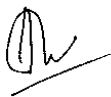
No. A-36013/1/2008-Admn. I (LA)
Government of India
Ministry of Law and Justice
Department of Legal Affairs

4th Floor, Shastri Bhawan,
New Delhi, Dated the 18th November, 2009

Order

In supersession of this Department's order of even number dated 9.9.2008, the following financial and administrative powers in terms of provisions of Rule 13 of the Delegation of Financial Power Rules, 1978, provisions of CS(MA) Rules, GPF(CS) Rules, 1960 and CCS(Leave) Rules, 1972 are delegated to Shri E.S. Narayan, Under Secretary, to the extent indicated below in respect of the establishment of the Department of Legal Affairs (Main Secretariat) with immediate effect and until further orders:

1.	(a) Fixtures & furniture, purchase and repairs in terms of entry at S.No.5 of Annexure to Schedule V of the Delegation of Financial Power Rules. (b) Maintenance, upkeep & repairs of Motor Vehicles in terms of entry at S.No.10 (iii) of Annexure to Schedule V of Delegation of Financial Power Rules. (c) Local purchase of petty stationary stores in terms of entry 21(B) of Annexure to Schedule V of Delegation of Financial Power Rules. (d) Purchase, upkeep & maintenance of all office equipment including computers as indicated against entry at S.No.26(a)(i) & (ii) and 26(b) of Annexure to Schedule V of Delegation of Financial Power Rules.	Rs. 25,000/- in each case. Rs.25,000/- in each case. Rs.25,000/- in each case subject a limit of Rs.50,000/- per annum. Rs.25,000/- in each case.
2.	Grant of permission/approval in respect of medical tests/treatment	Full Powers.

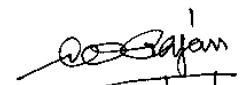


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3.	Reimbursement of medical claims	Rs.25,000/- in each case.
4.	Miscellaneous non-recurring expenditure as per Schedule VI to the Delegation of Financial Power Rules.	Rs.25,000/- in each case.
5.	Miscellaneous non-recurring expenditure as per Schedule VI to the Delegation of Financial Power Rules.	Rs.25,000/- in each case.
6.	(a) Grant of advances from GPF (other than Group 'A' Officers)	Full powers except for advances sought under Rule 12(1-A) of GPF (CS) Rules, 1960 and also cases covered by Department of Personnel & Training's OM No.10(1)-Pen./85, dated the 11 th February 1986.
	(b) Withdrawals from GPF (other than Group 'A' Officers)	Full powers except for cases regulated under Department of Personnel & Training's OM No.10(1)-Pen/85 dated 11 th February 1986
	(d) Grant of advances for purchase of scooter/motorcycle/fan/bicycle	Full powers.

2. Shri E.S. Narayan, Under Secretary shall observe the prescribed procedure, checks and other instructions issued by the Government from time to time, while exercising the delegated powers. Further, wherever needed, he should consult the I.F. Division.

3. This issues with the concurrence of the IF section vide their Dy. No. 1136/09 B&A dated 16.11.2009.


18/11/09
(C.O. Rajan)

Deputy Secretary to the Government of India

1. Shri E.S. Narayan, Under Secretary, Department of Legal Affairs.

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2. The Controller of Accounts, Ministry of Law & Justice.
3. The Pay & Accounts Officer, Department of Legal Affairs,
Janpath Bhavan, New Delhi.
4. PS to MLJ/PPS to Adviser to MLJ/PS to Law Secretary/PS to
AS (A)/PS to AS(Shri R.L. Koli)/PS to AS&FA/PS to JS(PG)/PA
to CVO
5. PA to Director & CPIO/PA to Addl.LA(Admn.)/DS(F)/PA to
DS/US(A)
6. IF Section/Office Order folder/Spare copies.

